(b) The year-wise number of small, medium and cottage industries that have closed so far since entry of Multi-national Companies, is not available. However, as per data furnished by the Scheduled Commercial Banks, as at the end of March, 2010, there were 77,723 sick micro and small enterprises. The total outstanding credit in these units was Rs. 5233.2 crore.

(c) No, Sir.

(d) Doesn't arise.

Investment and export by SEZs

2327. SHRI BHARATSINH PRABHATSINH PARMAR:
SHRI NATUJI HALAJI THAKOR:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total investment of Special Economic Zones (SEZs) in each State, State-wise as on October, 2010 with their projection-wise;

(b) the total exports from SEZ units and the total employment created as on October, 2010, State-wise, unit-wise; and

(c) the estimated loss incurred by Government by various tax benefits/holidays provided by SEZ Act to SEZ units in all over the country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) As on 30th September, 2010, an investment of Rs. 1,76,148 crore has been made in SEZs and total direct employment has been generated for 6,20,824 persons. The total physical Exports of Rs. 2,20,711.39 crore approximately have been made from SEZs during the year 2009-10 registering a growth of about 121.40% over the exports for the previous financial year. The total physical exports from SEZs as on 30th September, 2010 *i.e.* in the first half of the current financial year, has been to the tune of Rs. 1,39,841 crore approximately registering a growth of 55.8% over the exports of corresponding period of the previous financial year.

(c) No export targets are set for Special Economic Zones (SEZs). However, SEZs are under obligation to achieve positive Net Foreign Exchange (NFE) earnings to be calculated cumulatively for a period of 5 years from the commencement of production, failing which the units shall be liable for penal action under the provisions of the Foreign Trade (Development and Regulation) Act, 1992. Also, fiscal concessions and duty benefits allowed to SEZs are in built into the SEZ Act, 2005.

New environmental sanitary standards by European Union for exporters

2328. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state: